

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.07/(MAH)/2017


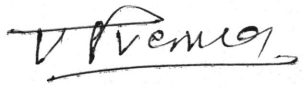
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2017

NAME OF THE PARTIES: Shri. Rakesh Gandhi
V/s.
M/s. Brand Connect Communications (India) Pvt.
Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	cs Sujit Indore	PCS for R.3 & R.4	
2.	V. P. VERMA	Adv for Petitioner	
3.	Harsh Kesharia (Intern for Mr. S.K. Jain)	AR for R-2	Harsh A. Kesharia

ORDER

CP No.07/241-242/NCLT/MB/MAH/2017

1. The Learned Counsel of both the sides are present.
2. As directed vide an Order dated 17.01.2017 Reply has been filed by the Respondents, however, the Petitioner is seeking time to file Rejoinder. Time is granted and directed to file on or before 10.03.2017.

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3. An observation was made vide Order dated 17.01.2017 that the cases in respect of R-1 and R-5 were enlisted for hearing on 15.02.2017, however, the Learned Counsel has informed that those matters have now been fixed for hearing on 16.03.2017,
4. In the interest of justice, this matter is now also listed for hearing on **16.03.2017** to examine whether all the cases can be consolidated / *and decided* by one Common Order. Date is duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

02.03.2017.